

RATIFIED

Minutes of Meeting No.05/14 scheduled on 28.05.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 05/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 28.05.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:-

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061563 Extn.146	DGFT, U.B.

1	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not submitted any reply after attending personal hearing on 22.1.2013 and subsequent reminder dated 25.3.2013 and decided to send a final reminder dated 14.05.2013 requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:09.07.2013
	Decision : On the recommendation of DHI, the Committee decided to seek information from firm on cutting diagram with dimension and the volume and weight calculation.			

3	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:09.07.2013
	Decision : The Committee observed that this authorization was issued in 2010 but that this case was attached to the online agenda very recently whereas copy of the application has not been received from RA/firm. The Committee decided to ask RA to immediately forward copy of application for consideration of this case.			

4	Case No.:4/4/80-ALC2/2013	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00051/AM14/	RLA File :25/24/040/00007/AM11/	Lic.No/Date:2510003024 22.10.2010	Defer Date:09.07.2013
	Decision : On the recommendation of MSME representative present in the meeting , The Committee decided to ask the following information from the firm:- 1. No. of candle fitted with each export product. 2. Need of Glue and its quantity required for each export product and 3. Process of manufacturing.			

5	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:09.07.2013
	Decision : The Committee noted that reply to DHI deficiency letter UO No. 3(48)/12-TSW(B)/59 dated 2.4.2013 is awaited from the firm. The Committee decided to remind the firm for expediting their reply.			

6	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred

7	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:09.07.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				
8	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
9	Case No.:27/25/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00559/AM13/	RLA File :08/24/040/00065/AM13/	Lic.No/Date:0810112711 18.06.2012	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
10	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:09.07.2013
	Decision : The Committee noted that decided to remind them to EPCG Division for clarification with regard to eligibility of firm for advance authorization.			
11	Case No.:24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
12	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
13	Case No.:22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
14	Case No.:6/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00453/AM13/	RLA File :03/94/040/00582/AM13/	Lic.No/Date:0310713179 18.10.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 followed by reminder dated 17.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
15	Case No.:17/22/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00464/AM13/	RLA File :07/21/040/00507/AM13/	Lic.No/Date:0710091489 22.10.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.02.2013 followed by reminder dated 25.3.2013 and final reminder dated 17.5.2013 and decided to await 15 days more to receive firm's reply.			
	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred

16	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	Defer Date:09.07.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				
17	Case No.:7/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00454/AM13/	RLA File :03/94/040/00610/AM13/	Lic.No/Date:0310714432 06.11.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 and decided to remind them for expediting their reply.			
18	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has informed 2 nd time vide their letter dated 06.05.2013 that they are soon submitting an application to RA for addition in list of import items.			
19	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has informed 2 nd time vide their letter dated 06.05.2013 that they are soon submitting an application to RA for addition in list of import items.			
20	Case No.:5/22/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00452/AM13/	RLA File :03/95/040/00586/AM13/	Lic.No/Date:0310714769 09.11.2012	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: - Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 8.976 MT, 8.976 MT & 7.008 MT respectively. - Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product - Quantity of import item at Sl. No. 1 may be allowed as 35250 Kgs. inclusive of a wastage of 41.3 % after taking 1/3rd recovery from scrap. - Quantities of import items at Sl. No. 2 & 3 (welding Consumables) may be allowed as applied for i.e. 681 Kgs. & 181 Kgs. respectively. RLA may take necessary action accordingly.			
21	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
22	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
23	Case No.:26/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Closed
	HQ File :01/80/050/00473/AM13/	RLA File :04/24/040/00093/AM13/	Lic.No/Date:0410141641 07.12.2012	
	Decision : The Committee noted that firm's has informed the committee vide their letter dated 18.05.2013 surrendering the Advance Authorization to Additional DGFT, Chennai and decide to close on the part of NC. RLA may take necessary action accordingly.			
	Case No.:18/25/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD		Status:

24			Meet No/Date:5/80-ALC2/2013 28.05.2013	Approved
	HQ File :01/80/050/00550/AM13/	RLA File :03/94/040/00838/AM13/	Lic.No/Date:0310719056 02.01.2013	
Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: - Net weight of 21536 Kgs. may be specified with the quantity of each export product at Sl. No. 1 & 2.. - Quantities of import items at Sl. No. 1 & 2 may be allowed as 431 Kgs. each. RLA may take necessary action accordingly.				

25	Case No.:20/25/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00552/AM13/	RLA File :03/94/040/00837/AM13/	Lic.No/Date:0310719052 02.01.2013	
Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: - Net empty weight of 32000 Kgs. may be specified with the quantity of export product. - Weights of import items at Sl. No. 1, 2,3,6,14,17,18 & 20 may be specified as 481 Kgs., 481 Kgs., 23 Kgs., 4.5 Kgs. 24 Kgs., 13 Kgs., 16 Kgs. & 4.5 Kgs respectively. - Quantity of import item at Sl. No. 12 may also be specified as 84 Nos. (108 Kgs.) - Quantities of import items from Sl. No. 1 to 17 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 16 kgs. - Quantities of import items at Sl. No. 19 & 20 may be allowed on net to net basis with accountability clause. - Words " Dia 20" NB, WT 44.45 mm" may be suffixed with the description of import item at Sl. No. 21. - Quantity of import item at Sl. No. 21 may be allowed as 11.27 Meters(8410 Kgs.) inclusive of 2 % wastage. - Quantities of import items at Sl. No. 22 & 23 may be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.				

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Case No.:12/25/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
HQ File :01/80/050/00544/AM13/	RLA File :03/94/040/00688/AM13/	Lic.No/Date:0310719297 03.01.2013	

Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under:

1. Description, quantity & net weight of export products may be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net Export Weight (Kgs.)
1	Domestic Water Chillers		
	Model: DWCR-1018 (Capacity 18000 BTU)	50	3408
	Model: DWCR-1024 (Capacity 24000 BTU)	100	7041
	Model: DWCR-1036 (Capacity 36000 BTU)	50	5699
	Model: DWCR-1042 (Capacity 42000 BTU)	60	7000
	Total	260	

1. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 3.

2. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.

3. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products.

4. Quantity of import item at Sl. No. 3 may be allowed 1.05 Sq. Meters./ Sq. Meters. content in the export products.

5. Quantities of import items from Sl.No. 4 to 11 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:19/25/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
HQ File :01/80/050/00551/AM13/	RLA File :03/94/040/00671/AM13/	Lic.No/Date:0310719459 04.01.2013	
Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: 1. Description, quantity & net weight of export products may be specified as under:			
Sl. No.	Description	Quantity (in Nos.)	Net Export Weight (Kgs.)
1	Condensing units		
	Model: 114x4129	1104	57850

27	Model: 114x3217	213	17913
	Model: 114x3233	178	14151
	Model: 114x3249	522	41499
	Model: 114x3357	378	42676
	Model: 114x3365	306	34547
	Model: 114x4102	663	34741
	Model: 114x4214	534	44909
	Model: 114x4229	96	8074
	Model: 114x4264	1020	88536
	Model: 114x4284	619	53729
	Model: 114x4311	588	59329
	Model: 114x4324	307	30976
	Model: 114x4344	329	33525
	Model: 114x3109	142	7441
	Model: 114x3225	233	18524
	Model: 114x3241	160	12720
	Model: 114x4101	290	15196
	Model: 114x4104	470	24628
	Model: 114x4105	478	25047
	Model: 114x4210	34	2859
	Model: 114x4261	394	34199
	Model: 114x4281	181	15711
	Model: 114x4308	48	5150
	Model: 114x4321	28	2825
	Total	9315	
2. Word "relevant" may be prefixed with the description of import items at S.No. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products. 4. Quantity of import item at Sl.No. 2 may be allowed 1.05 Sq. Meters./ Sq. Meters. content in the export products. 5. Quantities of import items from Sl. No. 3 to 18 may be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

28	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 17.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

29	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

30	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/	Lic.No/Date:0310720388 11.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

31	Case No.:22/25/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00554/AM13/	RLA File :03/95/040/00545/AM13/	Lic.No/Date: 0310720561 14.01.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments dated 06.05.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

Case No.:23/25/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.		Status:
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32			Meet No/Date:5/80-ALC2/2013 28.05.2013	Approved
	HQ File :01/80/050/00555/AM13/	RLA File :03/95/040/00551/AM13/	Lic.No/Date:0310720563 14.01.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments dated 06.05.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

33	Case No.:28/25/80-ALC2/2012	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00560/AM13/	RLA File :05/24/040/00338/AM13/	Lic.No/Date:0510343819 21.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

34	Case No.:7/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00539/AM13/	RLA File :04/24/040/00165/AM13/	Lic.No/Date:0410142834 23.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the reply dated 13.05.2013 has been sent to MSME for examination and decided to await comments.			

35	Case No.:8/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00540/AM13/	RLA File :04/24/040/00169/AM13/	Lic.No/Date:0410142833 23.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the reply dated 13.05.2013 has been sent to MSME for examination and decided to await comments.			

36	Case No.:9/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00541/AM13/	RLA File :04/24/040/00166/AM13/	Lic.No/Date:0410142832 23.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the reply dated 13.05.2013 has been sent to MSME for examination and decided to await comments.			

37	Case No.:10/25/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00542/AM13/	RLA File :05/23/040/00433/AM13/	Lic.No/Date:0510344308 29.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 17.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

38	Case No.:5/4/80-ALC2/2013	Party Name:JOHN BEAN TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00052/AM14/	RLA File :31/82/040/00262/AM13/	Lic.No/Date:3110056949 30.01.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: 1. Quantities of import items from Sl. No. 1 to 8 may be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

39	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:09.07.2013
	Decision : The Committee noted that DHI has informed during the meeting that the case pertains to C&PC. DHI UO Note 49/TSW(B)/13 dated 30.05.2013 informed that this case pertains to C&PC, the committee decided to forward a copy of firm's application to C&PC for examination and comments.			

40	Case No.:47/2/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00047/AM14/	RLA File :09/24/040/00491/AM13/	Lic.No/Date:0910054874 31.01.2013	Defer Date:09.07.2013

Decision : The Committee noted that MSME deficiency letter dated 6.5.2013 has been sent to firm for information and firm's reply is awaited.

41	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.05.2013 and decided to remind them for expediting their reply.			

42	Case No.:24/4/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00071/AM14/	RLA File :09/24/040/00484/AM13/	Lic.No/Date:0910054916 04.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the firm's application has been sent to MSME for examination and decided to await comments.			

43	Case No.:45/2/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00045/AM14/	RLA File :56/24/040/00037/AM13/	Lic.No/Date:5610001637 06.02.2013	Defer Date:09.07.2013
	Decision : Based on the recommendation of DIPP UO Note dated 28.05.2013, The Committee decided to ask the following information from the firm:- - Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No.1, 2 & 5, export product wise. - Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product may also be indicated.			

44	Case No.:2/4/80-ALC2/2013	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00049/AM14/	RLA File :03/95/040/00855/AM13/	Lic.No/Date:0310723297 07.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that copy of application has not been received and decided to request RA/firm to immediately forward 4 sets of application for consideration of the case.			

45	Case No.:46/2/80-ALC2/2013	Party Name:CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00046/AM14/	RLA File :09/24/040/00475/AM13/	Lic.No/Date:0910055037 13.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.05.2013 and decided to remind them for expediting their reply.			

46	Case No.:6/2/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00006/AM14/	RLA File :31/83/040/00192/AM13/	Lic.No/Date:3110057162 15.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.05.2013 and decided to remind them for expediting their reply.			

47	Case No.:14/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00014/AM14/	RLA File :05/23/040/00472/AM13/	Lic.No/Date:0510346384 18.02.2013	
	Decision : Based on DHI written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: - Item No. 1 – 1.05 kg/kg content and - Item No. 2 to 6 net to net with accountability clause – GN4. RLA may take necessary action accordingly.			

48	Case No.:22/2/80-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00022/AM14/	RLA File :05/23/040/00432/AM13/	Lic.No/Date:0510346352 18.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

49	Case No.:34/2/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00034/AM14/	RLA File :03/95/040/00888/AM13/	Lic.No/Date:0310724586 19.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.05.2013 and decided to remind them for expediting their reply.			

50	Case No.:5/25/80-ALC2/2012	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00537/AM13/	RLA File :05/23/040/00473/AM13/	Lic.No/Date:0510346896 21.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that copy of application has not been received and decided to remind RA/firm to immediately forward 4 sets of application for consideration of the case.			

51	Case No.:8/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00008/AM14/	RLA File :05/23/040/00490/AM13/	Lic.No/Date:0510346877 21.02.2013	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: The word “pipe fittings” & “rolled and welded pipes” to be deleted from the description of Export Product. Word ‘relevant’ to be prefixed before all the inputs. - Item No. 1& 3 – as per SION C-1647 and - Item No. 2 word ‘relevant’ may prefixed. Net to net. RLA may take necessary action accordingly.			

52	Case No.:9/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00009/AM14/	RLA File :05/23/040/00488/AM13/	Lic.No/Date:0510346851 21.02.2013	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: The word “pipe fittings” & “rolled and welded pipes” to be deleted from the description of Export Product. Word ‘relevant’ to be prefixed before all the inputs. - Item No. 1&2, 5&6 – as per SION C-1647 and - Item No. 3 & 4 word ‘relevant’ may prefixed. Net to net. RLA may take necessary action accordingly.			

53	Case No.:10/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00010/AM14/	RLA File :05/23/040/00489/AM13/	Lic.No/Date:0510346867 21.02.2013	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: The word “pipe fittings” & “rolled and welded pipes” to be deleted from the description of Export Product. Word ‘relevant’ to be prefixed before all the inputs. - Item No. 1&2, 5&6 – as per SION C-1647 and - Item No. 3 & 4 word ‘relevant’ may prefixed. Net to net. RLA may take necessary action accordingly.			

54	Case No.:36/2/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00036/AM14/	RLA File :05/24/040/00432/AM13/	Lic.No/Date:0510346969 21.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

55	Case No.:23/2/80-ALC2/2013	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00023/AM14/	RLA File :05/24/040/00123/AM13/	Lic.No/Date:0510347204 22.02.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

56	Case No.:39/4/80-ALC2/2013	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00086/AM14/	RLA File :05/23/040/00492/AM13/	Lic.No/Date:0510347369 25.02.2013	Defer Date:09.07.2013
	Decision : On the recommendation of MSME representative present in the meeting , the Committee decided to ask the following information from the firm:- - Details size weight and use of each export product. - Drawing and specifications of export product. - Qty. of each imported input product in its manufacturing, weight wise and number wise. - Qty. and details of rollator. - Basis to calculate the requirement of raw material required for each export product, with material; balancing.			

6. Nos. of export product and content of A1 Extruded section there in.				
57	Case No.:5/2/80-ALC2/2013	Party Name:ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00005/AM14/	RLA File :31/83/040/00205/AM13/	Lic.No/Date:3110057274 26.02.2013	
	Decision : Based on DIPP written comments dated 28.05.2013, the Committee decided to ratify norms of subject authorization as under:			
	1. Quantity of import item at Sl. No. 1 may be allowed as 2092 Kgs. inclusive of 99.2 % wastage after taking 5 % recovery from scrap. RLA may take necessary action accordingly.			
58	Case No.:37/4/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00084/AM14/	RLA File :05/23/040/00495/AM13/	Lic.No/Date:0510347557 26.02.2013	
	Decision : Based on DHI written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under:			
	The word “pipe fittings” & “rolled and welded pipes” to be deleted from the description of Export Product. Word ‘relevant’ to be prefixed before all the inputs. 1. Input Item No.1,2,3 – 1.02 kg/kg content. 2. Item No. 3,4,5 – Net to net (Nil wastage) with accountability clause. RLA may take necessary action accordingly.			
59	Case No.:38/4/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00085/AM14/	RLA File :05/23/040/00497/AM13/	Lic.No/Date:0510347558 26.02.2013	
	Decision : Based on DHI written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under:			
	The word pipe fittings & pipes to be deleted from the description of Export Product. Word ‘relevant’ to be prefixed before all the inputs. 1. Input Item No.1,2,3 – 1.02 kg/kg content. 2. Item No. 3,4,5 – Net to net (Nil wastage) with accountability clause. RLA may take necessary action accordingly.			
60	Case No.:11/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Approved
	HQ File :01/80/050/00011/AM14/	RLA File :05/23/040/00442/AM13/	Lic.No/Date:0510347745 28.02.2013	
	Decision : Based on recommendation of DHI, the Committee decided to ratify norms of subject authorization as under:			
	The word “pipe fittings” & “rolled and welded pipes” to be deleted from the description of Export Product. Word ‘relevant’ to be prefixed before all the inputs. Items 1 to 3 and 5 to 10 – As per SION C-1647. Items 4,11,13,14 – On Net to Net basis (NIL wastage) with accountability clause.			
61	Case No.:3/4/80-ALC2/2013	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00050/AM14/	RLA File :03/94/040/01025/AM13/	Lic.No/Date:0310726643 04.03.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under:			
	1. Description, quantity & net weight of export products may be specified as under:			
	Sl. No.	Description	Quantity (in Nos.)	Net Export Weight (MT)
	1	Air Compressor		
		Model: 231 ASSC/CSC	1	0.0564
		Model: 2340/2340CW	1300	67.567
		Model: 2475	2500	171.70
		Model: 2545	500	55.80
		Model: 2545CR	500	51.21
		Model: 7100	400	71.536
		Model: 7T2 ASSC/CSC	25	4.412
		Model: 7T4 ASSC/CSC	2	0.344
		Model: 15T CSC	50	12

Model: 15T2 ASSC/CSC	60	14.53
Model: SS3HP	1	0.025
Model: SS5HP	1	0.048
Model: SS1HP	20	0.356
Model: 3000	30	7.915
Model: TS5	2300	111.374
Total	7690	
2	Vacuum Pump	
Model V244	1	0.084
Model V255	1	0.125
Model 15V	1	0.241
Model 7V	1	0.179
Total	4	

- Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 may be allowed on net to net basis with accountability clause.
- Quantities of import items at Sl. No. 22 & 55 of the list of import items may be allowed on net to net basis as claimed by the firm.
- Quantities of Gasket material/ sheet at Sl. No. 43 & 44 of the list of import items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

RLA may take necessary action accordingly.

62	Case No.:17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:09.07.2013
	Decision : The Committee decided to call the firm for personal hearing on 09.7.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhavan along with relevant technical details, Appendix-11 and Appendix-33 calculation for raw material, drawings etc. to explain use of import items in export product and the manufacturing processes of the export product.			

63	Case No.:41/4/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00088/AM14/	RLA File :03/94/040/00961/AM13/	Lic.No/Date:0310726638 04.03.2013	Defer Date:09.07.2013
	Decision : On the recommendation of DIPP, the Committee decided to ask the firm to provide information as per Sr.No. 3,4,11 & 11A of Standard Deficiency Format-Export Product wise.			

64	Case No.:26/2/80-ALC2/2013	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00026/AM14/	RLA File :08/24/040/00426/AM13/	Lic.No/Date:0810119015 05.03.2013	
	Decision : Based on the recommendation of MSME representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.			

65	Case No.:27/2/80-ALC2/2013	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00027/AM14/	RLA File :08/24/040/00425/AM13/	Lic.No/Date:0810119016 05.03.2013	
	Decision : Based on the recommendation of MSME representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.			

66	Case No.:41/2/80-ALC2/2013	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00041/AM14/	RLA File :04/24/040/00268/AM13/	Lic.No/Date:0410143868 05.03.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to MSME for examination and comments.			

67	Case No.:25/4/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00072/AM14/	RLA File :03/95/040/00981/AM13/	Lic.No/Date:0310726814 05.03.2013	
	Decision : Based on the recommendation of DIPP UO Note dated 28.05.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering Products. RLA may take necessary action accordingly.			

68	Case No.: 29/4/80-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00076/AM14/	RLA File :31/83/040/00203/AM13/	Lic.No/Date:3110057347 05.03.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments.			

69	Case No.: 7/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00007/AM14/	RLA File :05/23/040/00504/AM13/	Lic.No/Date:0510348280 06.03.2013	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: The word "pipe fittings" & "rolled and welded pipes" to be deleted from the description of Export Product. Word 'relevant' to be prefixed before all the inputs. - Item No. 1 to 3,6,7 – as per SION C-1647 - Item No. 4-5 – Net to net. - Item 8 and 9 – 4 MT each. RLA may take necessary action accordingly.			

70	Case No.: 12/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00012/AM14/	RLA File :05/23/040/00487/AM13/	Lic.No/Date:0510348281 06.03.2013	Defer Date:09.07.2013
	Decision : Based on the recommendation of DIPP UO Note dated 28.05.2013, The Committee decided to ask the following information from the firm:- - Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. - Quantities of import items at Sl. No. 4 & 6 in Nos. also in addition to their weights. - Quantity of import items at Sl. No. 5, 7 & 8 in meters also in addition to their weights.			

71	Case No.: 13/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00013/AM14/	RLA File :05/23/040/00507/AM13/	Lic.No/Date:0510348353 06.03.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.05.2013 and decided to remind them for expediting their reply.			

72	Case No.: 42/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00042/AM14/	RLA File :04/24/040/00260/AM13/	Lic.No/Date:0410143936 06.03.2013	Defer Date:09.07.2013
	Decision : On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.No. 3,4,5 & 11 of Standard Deficiency Format-Export Product wise.			

73	Case No.: 43/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00043/AM14/	RLA File :04/24/040/00261/AM13/	Lic.No/Date:0410143937 06.03.2013	Defer Date:09.07.2013
	Decision : On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.No. 3,4,5 & 11 of Standard Deficiency Format-Export Product wise.			

74	Case No.: 42/4/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Approved
	HQ File :01/80/050/00089/AM14/	RLA File :17/24/040/00085/AM13/	Lic.No/Date:1710005247 07.03.2013	
	Decision : Based on the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.			

75	Case No.: 30/2/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00030/AM14/	RLA File :03/95/040/00957/AM13/	Lic.No/Date:0310727478 08.03.2013	Defer Date:09.07.2013
	Decision : The Committee noted that as per MSME UO note No. 30(21)/2013-ME dated 28.5.2013 and decided to ask the following information from the firm:- - Weight of Export Product i.e. each track chain. - Drawing and technical specifications of the various parts to be made from imported bar, with its process of mfg. and wastage stages. - Justification of requirement of 1714559 Kg of Steel round Bar, 60 and 65 mm separately showing details of parts to be made out of it.			

4. Stage wise Wastage Justification.
5. Justification for the paint / primer quantity required, it is shown as components, where as the same is a consumable, please clarify.
6. Weight of raw material and wt of different parts manufactured from imported bar separately for each parts to calculate wastage.

76	Case No.:1/4/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00048/AM14/	RLA File :05/23/040/00506/AM13/	Lic.No/Date:0510348513 08.03.2013	Defer Date:09.07.2013
	Decision : The Committee noted that copy of application has not been received and decided to remind RA/firm to immediately forward 4 sets of application for consideration of the case.			

77	Case No.:21/2/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00021/AM14/	RLA File :05/24/040/00458/AM13/	Lic.No/Date:0510348726 11.03.2013	Defer Date:09.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.05.2013 and decided to remind them for expediting their reply.			

78	Case No.:44/2/80-ALC2/2013	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00044/AM14/	RLA File :04/24/040/00266/AM13/	Lic.No/Date:0410144188 14.03.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

79	Case No.:25/2/80-ALC2/2013	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00025/AM14/	RLA File :05/23/040/00519/AM13/	Lic.No/Date:0510349255 15.03.2013	Defer Date:09.07.2013
	Decision : As per MSME UO note No. 30(7)/2013-ME dated 28.5.2013, the committee decided to ask the following information from the firm:- 1. Drawing / Details / Specification and com. Weight of Export Product. 2. Process of mfg. with process flow chart and wastage at every stage. 3. Wastage Justification & calculation details on the basis of weight of raw material and weight of finished Export Product i.e. material balance showing weight of all imported / indigenous inputs. 4. Difference in import item at Srl no. 1 and 2.			

80	Case No.:19/4/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00066/AM14/	RLA File :07/24/040/00516/AM13/	Lic.No/Date:0710094271 15.03.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to DIT for examination and comments.			

81	Case No.:40/4/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00087/AM14/	RLA File :03/94/040/01035/AM13/	Lic.No/Date:0310728308 15.03.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 35 MT may be specified with the quantity of each export product at Sl. No. 1, 2, 3, 4, 5 & 6. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 176484 Kgs. inclusive of 10.9 % wastage after 1/3rd recovery from scrap. 3. Weight of 26522 Kgs. may be specified with the quantity of import item at Sl. No. 2. 4. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl. Nos. 3 & 7 may be allowed as 426 Kgs. each. 6. Quantities of import items at Sl. Nos. 4, 6 & 8 may be allowed as 1842 Kgs. each. 7. Quantities of import items at Sl. Nos. 5 & 9 may be allowed as 1560 Kgs., & 636 Kgs. respectively. RLA may take necessary action accordingly.			

82	Case No.:12/4/80-ALC2/2013	Party Name:METAL LAND INDUSTRIES	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00059/AM14/	RLA File :10/24/040/00091/AM13/	Lic.No/Date:1010052903 19.03.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to MSME for examination and comments.			

	Case No.:23/4/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED		Status:
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83			Meet No/Date:5/80-ALC2/2013 28.05.2013	Deferred
	HQ File :01/80/050/00070/AM14/	RLA File :04/24/040/00240/AM13/	Lic.No/Date:0410144211 19.03.2013	Defer Date:09.07.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

84	Case No.:32/4/80-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00079/AM14/	RLA File :05/24/040/00472/AM13/	Lic.No/Date:0510349578 19.03.2013	Defer Date:09.07.2013
Decision : The Committee decided to forward a copy of firm's application to DIT for examination and comments.				

85	Case No.:35/4/80-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00082/AM14/	RLA File :05/24/040/00471/AM13/	Lic.No/Date:0510349577 19.03.2013	Defer Date:09.07.2013
Decision : The Committee decided to forward a copy of firm's application to DIT for examination and comments.				

86	Case No.:14/4/80-ALC2/2013	Party Name: BYGGING INFRASTRUCTURE PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00061/AM14/	RLA File :03/94/040/01100/AM13/	Lic.No/Date:0310728938 20.03.2013	
Decision : Based on the written comments of DHI dated 28.05.2013, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.				

87	Case No.:20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:09.07.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

88	Case No.:21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	Defer Date:09.07.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

89	Case No.:28/4/80-ALC2/2013	Party Name:TETRA PAK INDIA PVT LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00075/AM14/	RLA File :31/83/040/00208/AM13/	Lic.No/Date:3110057609 22.03.2013	
Decision : Based on the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.				

90	Case No.:31/4/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00078/AM14/	RLA File :07/24/040/00527/AM13/	Lic.No/Date:0710094430 22.03.2013	Defer Date:09.07.2013
Decision : Based on DIPP UO note dated 28.05.2013, the Committee decided to ask the following information from the firm:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format. 2. Details of import item at Sl. No. 2 and its specific use in the export product.				

91	Case No.:33/4/80-ALC2/2013	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00080/AM14/	RLA File :05/24/040/00454/AM13/	Lic.No/Date:0510350060 22.03.2013	Defer Date:09.07.2013
Decision : The Committee decided to forward a copy of firm's application to DIPP for examination and comments.				

	Case No.:7/4/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
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92	HQ File :01/80/050/00054/AM14/	RLA File :03/94/040/00984/AM13/	Lic.No/Date:0310729487 25.03.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: - Net empty weights of 98318 Kgs. & 64555 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. - Quantity of import item at Sl. No. 1 may be allowed as 982 Kgs. (205 Nos.) on net to net basis. - Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 12863 Kgs inclusive of 29.9 % wastage after 20 % recovery from scrap.. - Quantity of import item at Sl. No. 3 may be allowed as 45 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1392 Kgs inclusive of 3 % wastage. - Quantity of import item at Sl. No. 4 may be allowed as 9 Kgs. (16 Nos.) on net to net basis. - Word "Relevant" may be prefixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 58475 Kgs. inclusive of 12.6 % wastage after 1/3rd recovery from scrap. - Word "Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 101017 Kgs. (110565 Meters) inclusive of 4 % wastage. - Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 507 Kgs. each. RLA may take necessary action accordingly.			

93

Case No.13/4/80-ALC2/2013	Party Name:L&T – MHI TURBINE GENERATORS PVT. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
HQ File :01/80/050/00060/AM14/	RLA File :03/95/040/00966/AM13/	Lic.No/Date:0310729651 26.03.2013	
Decision : Based on DHI written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under:			
Export Product : 1X120 MW Steam Turbine to Rabigh Saudi Arabia (weight – 22.4 MT)			
Inputs :			
S.No.	Item	Total Qty. (including % wastage)	
32	Forged Alloy Steel Rod.	2.64(10%).	
33	A.S. Pipe	6.53 (2%).	
34 to 37	Consumables	As applied for within limit prescribed in C-1647.	
38	Forged Alloy Steel Bar	17.30 (10%)	
Rest of the items are on net to net basis with nil wastage.			
RLA may take necessary action accordingly.			

94	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:09.07.2013
Decision : In this case, the C&PC comments received vide OM No. 46011/21/2009-PC-II dated 19.3.2013 and 46011/21/2009-PC-II dated 17.9.2012 were examined by the NC. The NC members felt that in the inputs, there are large number of items which are components in nature which are being used as it is. When components are allowed, they are allowed on Net to Net basis and no wastage is allowed on the components. However, it is seen from the recommendation of C&PC that on the components 3% wastage has been allowed. The Committee decided to request C&PC that this issue may please be reconsidered/re-examined. It is also seen that the C&PC has also recommended amendment of SION H67. Normally, fixation / amendment of norms is carried out based on the manufacturing/consumption data of at least 3-5 manufacturers so that representative data is available whereas it is seen that in this case, the recommendation for amendment has been made based on data received from one manufacturer only. This issue may also please be re-examined.				

95	Case No.:6/4/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00053/AM14/	RLA File :03/94/040/01077/AM13/	Lic.No/Date:0310729870 28.03.2013	
Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: - Net empty weights of 13532 Kgs., 8100 Kgs., 10460 Kgs., 7715 Kgs., 11465 Kgs., 21500 Kgs., 9460 Kgs.& 13400 Kgs. may be specified with the quantities of export products from Sl. No. 1 to 8 respectively. - Quantity of import item at Sl. No. 1 may be allowed as 23 Nos. on net to net basis. Duty free weight of this item may be allowed as 19606 Kgs inclusive of 10.8 % wastage after 20 % recovery from scrap.. - Word "Relevant" may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 23370 Kgs. inclusive of 10.2 % wastage after 1/3rd recovery from scrap. - Quantities of import items at Sl. Nos. 3 & 6 may be allowed as 1150 Kgs. each. - Quantities of import items at Sl. Nos. 4, 5 & 7 may be allowed as 534 Kgs. each. - Quantity of import item at Sl. No. 8 may be allowed as 319 Kgs. RLA may take necessary action accordingly.				

Case No.:16/4/80-ALC2/2013	Party Name:CANARA HYDRAULICS PVT LTD		Status:
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96			Meet No/Date:5/80-ALC2/2013 28.05.2013	Deferred
	HQ File :01/80/050/00063/AM14/	RLA File :07/24/040/00501/AM13/	Lic.No/Date:0710094546 28.03.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments.			

97	Case No.:9/4/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00056/AM14/	RLA File :05/24/040/00002/AM14/	Lic.No/Date:0510350653 03.04.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011: 1. Net weight of export product may be specified as 792 Kgs. 2. Quantity of import item may be allowed as 3326.4 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap RLA may take necessary action accordingly.			

98	Case No.:10/4/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00057/AM14/	RLA File :05/24/040/00003/AM14/	Lic.No/Date:0510350654 03.04.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0510299295 dated 11.08.2011 ratified in Norms Committee Meeting No. 02/80 dated 17/04/2012: 1. Net weight of export product may be specified as 382.5 Kgs. 2. Quantity of import item may be allowed as 3048.5 Kgs. inclusive of 697 % wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

99	Case No.:11/4/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Approved
	HQ File :01/80/050/00058/AM14/	RLA File :05/24/040/00001/AM14/	Lic.No/Date:0510350652 03.04.2013	
	Decision : Based on DIPP written comments dated 28.5.2013, the Committee decided to ratify norms of subject authorization as under: Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012 1. Net weight of export product may be specified as 427.5 Kgs. 2. Quantity of import item may be allowed as 1872.5 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

100	Case No.:15/4/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00062/AM14/	RLA File :05/24/040/00483/AM13/	Lic.No/Date:0510350651 03.04.2013	Defer Date:09.07.2013
	Decision : Based on the written comments of DIPP UO note dated 28.05.2013, the Committee decided to ask the following information from the firm:- 1. Basis/justification for requirement of 6 Nos. of Air Separation Membrane (Import item) for manufacture of 1 No. of 500 NM ³ /Hr. capacity Membrane type Nitrogen Generator of purity 95% to 99 %, supported by documentary evidence.			

101	Case No.:22/4/80-ALC2/2013	Party Name:YUTAKA AUTOPARTS INDIA (P)LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00069/AM14/	RLA File :05/24/040/00492/AM13/	Lic.No/Date:0510350699 03.04.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments.			

102	Case No.:30/4/80-ALC2/2013	Party Name:TECHNOWEB TEXTILE ENGINEERING PVT. LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Approved
	HQ File :01/80/050/00077/AM14/	RLA File :03/95/040/01060/AM13/	Lic.No/Date:0310730202 03.04.2013	

	Decision : Based on the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.			
103	Case No.: 34/4/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00081/AM14/	RLA File :34/24/040/00317/AM13/	Lic.No/Date:3410036590 05.04.2013	Defer Date:24.05.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
104	Case No.: 8/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00055/AM14/	RLA File :05/23/040/00531/AM13/	Lic.No/Date:0510350890 08.04.2013	Defer Date:09.07.2013
	Decision : Based on the written comments of DIPP UO note dated 28.05.2013, the Committee decided to ask the following information from the firm:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. No. 1 to 4 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 5 in meters also in addition to their weights.			
105	Case No.: 18/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00065/AM14/	RLA File :05/23/040/00534/AM13/	Lic.No/Date:0510350891 08.04.2013	Defer Date:09.07.2013
	Decision : The Committee decided to forward a copy of firm's application to DIPP for examination and comments.			
106	Case No.: 36/4/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	Defer Date:09.07.2013
	Decision : Based on MSME UO note dated 27.05.2013, the Committee decided to ask the following information from the firm:- 1. Break up details indicating qty. with weight of each export product, for all the 13608 nos/ 2459.72 Kg, weight of relevant aluminium raw material used to manufacture these export product, its weight calculation there of, and calculation of wastage on export product weight to be furnished in a tabulated form to ascertain and calculate the wastage involved. 2. Process of manufacturing the parts. 3. Wastage Justification, with supporting details / data, i.e. indicating the Justifications for selection of particular size imported material for relevant export product. 4. Detail of raw material used for a specific export product. 5. Use and Justification the qty/weight of Aluminium Hinges along with details on hinges.			
107	Case No.: 26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
108	Case No.: 27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:09.07.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
109	Case No.: 43/4/80-ALC2/2013	Party Name:EURO LABS	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00090/AM14/	RLA File :03/94/040/00057/AM14/	Lic.No/Date:0310733779 09.05.2013	Defer Date:09.07.2013
	Decision : The Committee noted that copy of application has not been received and decided to remind RA/firm to immediately forward 4 sets of application for consideration of the case.			
110	Case No.: 1/5/80-ALC2/2013	Party Name:POLY MEDICURE LTD.	Meet No/Date:5/80-ALC2/2013 28.05.2013	Status: Deferred
	HQ File :01/80/050/00091/AM14/	RLA File :05/24/040/00043/AM14/		

Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.

S.No.109

Case No. A/R-98	M/s. Bharat Heavy	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 28.05.2013	Hyderabad	Fixation of Norms	dt.09.09.2010

The Committee noted that this case was referred to EPCG Division for eligibility of firm for Advance Authorization on 18.10.2012. Since no reply has been received from EPCG Division, a reminder was issued on 21.5.2013 and EPCG Division's comments is awaited. Case deferred to 09.07.2013.

S.No.110

Case No. A/R-88	M/s. Bharat Heavy	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 28.05.2013	Hyderabad	Fixation of Norms	dt.16.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments. However firm was asked to provide EPCG details on 23.5.2013 and firm's reply is awaited. Case deferred to 09.07.2013.

S.No.111

Case No. A/R-107	M/s. Bharat Heavy	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.04/24/042/00102/AM05	0410069858
Date: 28.05.2013	Chennai	Amendment of Norms	dt.25.04.2005

The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder. Firm was also not informed whether supply under the subject authorization is against Invalidation Letter to EPCG as per NC letter dated 23.5.2013. The Committee decided to remind them for expediting their reply. Case deferred to 09.07.2013.

S.No.112

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 28.05.2013	Hyderabad	Fixation of Norms	dt.06.08.2010

The Committee noted that this case was referred to EPCG Division for eligibility of firm for Advance Authorization on 18.10.2012. Since no reply has been received from EPCG Division, a reminder was issued on 21.5.2013 and EPCG Division's comments are awaited. Case deferred to 09.07.2013.

S.No.113

Case No. A/R-126	M/s. Bharat Heavy	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.04/24/040/00101/AM05	0410069856
Date: 28.05.2013	Chennai	Fixation of Norms	dt.25.04.2005

The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder. Firm was also not informed whether supply under the subject authorization is against Invalidation Letter to EPCG as per NC letter dated 23.5.2013. The Committee decided to remind them for expediting their reply. Case deferred to 09.07.2013.

S.No.114

Case No. A/R-128	M/s. Bharat Heavy	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.09/24/040/00004/AM10	0910037842
Date: 28.05.2013	Hyderabad	Fixation of Norms	dt.06.05.2009

The Committee noted that the case is under examination of DHI and decided to await comments. Firm was also not informed whether supply under the subject authorization is against Invalidation Letter to EPCG as per NC letter dated 23.5.2013. The Committee decided to remind them for expediting their reply. Case deferred to 09.07.2013.

S.No.115

Case No. A/R-109	M/s. Poly	HQF.No.01/80/050/00391/AM2/DES.I	Lic. No. & date
Meeting No.05/14	Medicure Ltd.,	RA.F.No.05/24/040/00241/AM12	0510305885
Date: 28.05.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that based on C&PC comments received vide UO No. 46011/106/2009-PC-II dated 13.03.2012, this case was decided in NC Meeting No.27/12 dated 30.03.2012. The firm has now made the representation dated 27.08.2012 to ratify the imports items which figure in the Advance Authorization and have been omitted by the NC. The Committee also considered, the C&PC comments received vide their UO No.46011/106/2009-PC-II dated 10.05.2013 and observed that C&PC has again forwarded a copy of their comments UO No.46011/106/2009-PC-II dated 13.03.2012 and not provided their reply for revision of norms. The Committee decided to again forward copy of firms representation dated 27.08.2012 for examination. Case deferred to 09.07.2013.

S.No.116

Case No. A/R-110	M/s. Poly	HQF.No.01/80/050/00427/AM12/DES.I	Lic. No. & date
Meeting No.05/14	Medicure Ltd.,	RA.F.No.05/24/040/00281/AM12	0510309080
Date: 28.05.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that based on C&PC comments received vide UO No. 46011/106/2009-PC-II dated 13.03.2012, this case was decided in NC Meeting No.01/13 dated 03.04.2012. The firm has now made the representation dated 27.08.2012 for revision of norms rectify the description of one import item as per Advance Authorization. The Committee also considered, the C&PC comments received vide their UO No.46011/106/2009-PC-II dated 10.05.2013 and observed that C&PC has again forwarded a copy of their comments UO No.46011/106/2009-PC-II dated 13.03.2012 and not provided their reply for revision of norms. The Committee decided to again forward copy of firms representation dated 27.08.2012 for examination. Case deferred to 09.07.2013.

S.No.117

Case No. A/R-111	M/s. Poly	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.05/14	Medicure Ltd.,	RA.F.No.05/24/040/00238/AM12	0510304858
Date: 28.05.2013	New Delhi	Revision of norms	dt.10.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 09.07.2013.

S.No.118

Case No. A/R-114	M/s. Godrej &	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.05/14	Boyce Co. Ltd.,	RA.F.No.03/94/040/01092/AM08	0310460269
Date: 28.05.2013	Mumbai	Amendment of norms	dt.06.02.2008

The Committee noted that firm has not replied to deficiency letter dated 25.03.2013 followed by reminder dated 17.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 09.07.2013.

S.No.119

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.05/14	Projects India Ltd.,	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 28.05.2013	Mumbai	Fixation of norms	dt.12.01.2004

The Committee noted that EPCG Division has not replied to this office letter dated 14.05.2013 and decided to remind them to expedite their views/comments. Case deferred to 09.07.2013.

S.No.120

Case No. A/R-141	M/s. Avlight	HQF.No.01/80/050/01174/AM08/DES.I	Lic. No. & date
Meeting No.05/14	Automotive Ltd.,	RA.F.No.05/24/040/00691/AM08	0510213511
Date: 28.05.2013	New Delhi	Fixation of norms	dt.13.12.2007

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 09.07.2013.

S.No.121

Case No. A/R-143	M/s. Rites Ltd.,	HQF.No.01/81/050/00010/AM08/DES.I	Lic. No. & date
Meeting No.05/14		RA.F.No.05/24/040/01062/AM08	0510201943
Date: 28.05.2013		Fixation of norms	dt.30.03.2007

The Committee noted that firm has not replied to deficiency letter dated 12.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 09.07.2013.

S.No.122

Case No. A/R-144	M/s. SMC	HQF.No.01/80/050/00388/AM12/DES.I	Lic. No. & date
Meeting No.05/14	Pneumatics India	RA.F.No.05/24/040/00229/AM12	0510304366
Date: 28.05.2013	Pvt. Ltd.,	Fixation of norms	dt.30.09.2011

The Committee noted that firm has not replied to deficiency letter dated 01.04.2013 followed by reminder dated 14.05.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 09.07.2013.

S.No.123

Case No. A/R-149	M/s. Weatherford	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.05/14	Drilling & Production	RA.F.No.34/24/040/00185/AM08	3410020553
Date: 28.05.2013	Services Pvt. Ltd.,	Fixation of norms	dt.07.01.2008
	Baroda		

The Committee noted that firm has not replied to this office letter dated 23.05.2013 and decided to remind them to furnish their reply. Case deferred to 09.07.2013.

S.No.124

Case No. A/R-07	M/s. Bharat Heavy	HQF.No.01/80/050/00324/AM12/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.04/24/040/00137/AM12	0410128752
Date: 28.05.2013	Chennai	Revision of norms	dt.30.09.2011

The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(46)/11-TSW(B) dated 27.5.2013, (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

S.No.125

Case No. A/R-08	M/s. Bharat Heavy	HQF.No.01/80/050/00701/AM11/DES.I	Lic. No. & date
Meeting No.05/14	Electricals Ltd.,	RA.F.No.09/24/040/00450/AM11	0910045023
Date: 28.05.2013	Hyderabad	Fixation of norms	dt.03.01.2011

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 09.07.2013. Firm was also not informed whether supply under the subject authorization is against Invalidation Letter to EPCG as per NC letter dated 22.5.2013. The Committee decided to remind them for expediting their reply. Case deferred to 09.07.2013.

S.No.126

Case No. A/R-09	M/s. Radiant	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.05/14	Industries, Pune	RA.F.No.31/83/040/00182/AM12	3110051726
Date: 28.05.2013		Fixation of norms	dt.07.12.2011

The Committee noted that firm has not replied to this office letter dated 29.04.2013 and decided to remind them to furnish their reply. Case deferred to 09.07.2013.

S.No.127

Case No. A/R-10	M/s. Minda Sai Ltd.,	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.05/14	Mumbai	RA.F.No.03/95/040/00474/AM08	0310440650
Date: 28.05.2013		Amendment / revision of norms	dt.23.08.2007

The Committee noted that firm has not replied to MSME deficiency sent to them vide MSME UO No. 30(13)/13-ME dated 06.5.2013 and decided to remind them for expediting their reply. Case deferred to 09.07.2013.

S.No.128

Case No. A/R-11	M/s. Saraswati	HQF.No.01/80/050/00254/AM11/DES.I	Lic. No. & date
Meeting No.05/14	Industrial Syndicate	RA.F.No.05/24/040/00126/AM11	0510267954
Date: 28.05.2013	Ltd.,	Revision of norms	dt.12.07.2010

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 09.07.2013.

S.No.129

Case No. A/R-12	M/s. Sona Koyo	HQF.No.01/81/050/00803/AM07/DES.I	Lic. No. & date
Meeting No.05/14	Steering Systems	RA.F.No.05/24/040/00831/AM07	0510197929
Date: 28.05.2013	Ltd.,	Fixation of norms	dt.16.01.2007

The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(24)/2013-TSW(B)/104 dated 21.5.2013, (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.130

Case No. A/R-27 Meeting No.05/14	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I RLA, No.02/73/040/00818/AM92 RLA, No.02/73/040/00026/AM93 RLA, No.02/73/040/00881/AM92 RLA, No.02/73/040/01020/AM90 RLA, No.02/73/040/00203/AM93 RLA, No.02/73/040/00075/AM93 RLA, No.02/73/040/03976/AM90 RLA, No.02/73/040/01827/AM90 RLA, No.02/73/040/00227/AM91 RLA, No.02/73/040/00014/AM91 RLA, No.02/73/040/00750/AM92	Lic. No. & date (i) 3321963 dt.30.04.1992 (ii) 3327432 dt.29.09.1992 (iii) 3321987 dt.19.05.1992 (iv) 3204053 dt.21.07.1989 (v) 3388496 dt.30.03.1993 (vi) 3227504 dt.04.12.1992 (vii) 3206667 dt.01.11.1989 (viii) 3204858 dt.09.08.1989 (ix) 3262973 dt.05.02.1991 (x) 3259424 dt.28.02.1992 (xi) 3325249 dt.30.06.1992
Date: 28.05.2013		Fixation of norms	

Based on the recommendation of DHI vide their UO No.3(38)/-TSW(B)/110 dated 28.05.2013, the Committee decided to ask the following information from the firm:-

1. Firm may furnish information as per Sl. No. 2,3,5 & 11 of SDL alongwith Appendix 11 & 33 of application export product wise(amended) separately for each licence.
2. It may also submit details of the license ratified if any for the same export product as that of the present (if any) with the copy of minutes.

Case deferred to 09.07.2013.

S.No.131

Case No. A/R-28 Meeting No.05/14 Date: 28.05.2013	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00784/AM09/DES.I RLA, No.03/95/040/00325/AM09 Request for amendment of export product quantity in respect of subject Advance Authorization under Para 4.7 of HBP Vol.-I.	Lic. No. & date 0310479853 dt.23.07.2008
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The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(116)/09-TSW(B)/100 dated 15.5.2013, (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.132

Case No. A/R-29 Meeting No.05/14 Date: 28.05.2013	M/s. Sunrise Polymers and Industries (India) Ltd.,(Now M/s. Sunrise Industries (India) Ltd.,	HQF.No.01/83/050/00564/AM07/DES.I RLA, No.34/24/040/00121/AM07 Revision/amendment of norms	Lic. No. & date 3410016735 dt.23.08.2006
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The Committee noted that this case was earlier considered in NC Meeting No.15/83-ALC1/2007 dated 18.07.2007 and decided to ratify norms as follows:-

“The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of written comments vide their OM No.46011/109/2006/PC.II dated 12.07.2007 offered by him the Committee decided to approve the case as per SION at A-1037”.

The Committee now considered firm's representation dated 08.04.2013 for revision of norms. As per C&PC OM No. 46011/109/2006-PC-II dated 12.07.2007, the Committee decided to revise norms of subject authorization as under:-

“The Committee decided to ratify the Advance Authorization application to be decided as per SION at A-1037. The relevant thermoplastic / metallic parts/components to be allowed on net to net basis as contained in the export product i.e. Glass fiber Reinforced Plastic Products combined with other Thermoplastic /Metal parts.”

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted.
RLA may take necessary action accordingly.

S.No.133

Case No. A/R-30 Meeting No.05/14 Date: 28.05.2013	M/s. Saraswati Industrial Syndicate Ltd., Bangalore	HQF.No.01/80/050/00326/AM11/DES.I RLA, No.05/24/040/00175/Am11 Revision/amendment of norms	Lic. No. & date 0510270440 dt.12.08.2010
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The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 09.07.2013.

Sl.No.134

Case No. C – 33 Meeting No.05/14 Date: 28.05.2013	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU.
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The Committee decided to ratify norms, as per DIPP UO No. 12/1/2013-TSW/134 dated 28.5.2013 as under:

Following Scrap wastage norms may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14:

Export Product				Import item			
		Qty.	Weight				

Sl. No.	Description of export product		(Per unit)	Sl. No	Description of import item	Qty. of import item (Per Unit)	Norms of consumption
1	Level Indicator Assembly	1 No.	5.09 gms.	1	Reed Switch	1 No.	Net to Net
				2	LIA Packing	1 No.	Net to net
				3	Brass Strip thickness 0.60 mm	3.179 gms.	3.057 gms./ gm. Content in the export product

RLA may take necessary action accordingly.

Sl.No.135

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.05/14		Fixation of Ad-hoc Norms for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg.
Date: 28.05.2013		

The Committee noted that firm has not replied to deficiency letter dated 03.01.2013 followed by reminder dated 14.02.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 09.07.2013.

Sl.No.136

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.05/14		Fixation of input output wastage Ad-hoc Norms for the export product “Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts” in respect of 100% EOU –reg.
Date: 28.05.2013		

The Committee noted that MSME has informed during the meeting that the case pertains to DHI, it was therefore decided to handover copy of firm’s application to DHI representative for examination and comments. Case deferred to 09.07.2013.

Sl.No.137

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I
Meeting No.05/14		Fixation of Standard Input Output Norms (SION) for the export product “Roller Shaft (Parts for Excavators, Bulldozers)” covered under Product Group Engineering –reg.
Date: 28.05.2013		

The Committee noted that firm has not replied to DHI deficiency sent to them vide DHI UO No. 1/3/13/TSW(B)/91 dated 08.05.2013. The Committee also decided to ask EEPC and firm to submit central excise certified production and consumption data of this product from 3-5 reputed manufacturers / merchant exporters for the last three years. Case deferred to 09.07.2013.

S.No.138

Case No. A/R-31	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00741/AM11/DES.I	Lic. No. & date 0510281781 dt.18.01.2011
Meeting No.05/14		RLA, No.05/24/040/00341/AM11	
Date: 28.05.2013		Revision/amendment of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 09.07.2013.
